

ITEM NO.1501
(For judgment)

COURT NO.4

SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 528/2018

INTERNET AND MOBILE ASSOCIATION OF INDIA

Petitioner(s)

VERSUS

RESERVE BANK OF INDIA

Respondent(s)

(HEARD BY HON'BLE ROHINTON FALI NARIMAN, HON'BLE ANIRUDDHA BOSE AND
HON'BLE V. RAMASUBRAMANIAN, JJ.

IA No. 142309/2018 - PERMISSION TO FILE AMENDED WRIT PETITION
IA No. 74716/2018 - STAY APPLICATION

WITH

W.P.(C) No. 373/2018 (X)

(FOR GRANT OF INTERIM RELIEF ON IA 59244/2018 FOR PERMISSION TO
FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 97125/2018 FOR
PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA
134172/2018 FOR CLARIFICATION/DIRECTION ON IA 110424/2019

Date : 04-03-2020 These matters were called on for pronouncement
of judgment today.

For Petitioner(s) Mr. Ashim Sood, Adv.
Mr. Jaideep Reddy, Adv.
Mr. Alipak Banerjee, Adv.
Mr. Pradhuman Gohil, Adv.
Mrs. Taruna Singh Gohil, AOR
Ms. Ranu Purohit, Adv.
Ms. Sweta Sahu, Adv.
Ms. Tanya Srivastava, Adv.
Mr. Upendra Sai, Adv.
Mr. Brijesh Ujjainwal, Adv.

Mr. Nakul Dewan, Sr. Adv.
Mr. Rohan A. Naik, Adv.
Ms. Tanya Sadana, Adv.
Mr. Avinash Menon, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv.
Mr. V.P. Singh, Adv.
Ms. Sayobani Basu, Adv.
Mr. Raghav Seth, Adv.
Mr. Bharat Makkar, Adv.
Mr. Shivam, Adv.
Mr. Harpreet Singh Ajmani, AOR

Mrs. Anil Katiyar, AOR

Hon'ble Mr. Justice V. Ramasubramanian pronounced the reportable judgment of the Bench comprising Hon'ble Mr. Justice Rohinton Fali Nariman, Hon'ble Mr. Justice Aniruddha Bose and His Lordship.

The writ petitions are allowed and the Circular dated 06.04.2018 is set aside in terms of the signed reportable judgment.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER

(Signed reportable judgment is placed on the file)